

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

QA No. 548/93 : Date of order 15.4.94

Miss Poonam Rani Tuteja : Applicant

V/s

Union of India & Ors : Respondents

Mr. J.K. Kaushik : Counsel for the applicant

Mr. U.D. Sharma : Counsel for the respondents

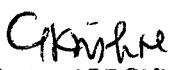
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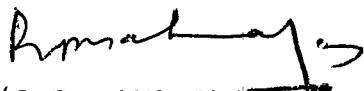
Hon'ble Mr. B.B. Mahajan, Member (A)

Hon'ble Mr. Gopal Krishna, Member (J)

AS P&R HON'BLE MR. B.B. MAHAJAN, MEMBER (A)

The learned counsel for the respondents states that a special examination for regularisation of the services of employees, working on adhoc basis, was conducted by the Staff Selection Commission on 26.12.93 and the applicant has appeared in this Examination. He states that in case she qualifies in the examination, she will be appointed to the post on regular basis. In view of this, no further relief is required and the QA stands disposed of, with no order as to costs.


(GOPAL KRISHNA)
Member (J)


(B.B. MAHAJAN)
Member (A)